

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

27.02.2015

OA No. 291/00109/2015

Mr. K.K. Bhinda, Counsel for applicant.

Heard the learned counsel for the applicant. The applicant has filed the present being aggrieved by the impugned order at Annexure A/1 communicated to him that "Yours result is withheld, will be issued later on after scrutiny/investigation". The learned counsel for the applicant further submits that after a lapse of considerable time, the same has not been declared by the respondents under Employment Notice No. 2/2010 (RRC/NWR) issued by the respondents.

The learned counsel for the applicant *Anil Kumar* he has also served a notice for demand of justice dated 17.12.2014 but the same is pending consideration.

Therefore, in the interest of justice, the respondents are directed to decide the notice of demand of justice of the applicant dated 17.12.2014 (Annexure A/2) according to the provisions of law by a reasoned & speaking order expeditiously but not later than two months from the date of receipt of a copy of this order.

The applicant is also directed to send a copy of the paper book of the OA along with a copy of this order to the respondents.

If the applicant is aggrieved by the decision taken on his notice for demand of justice, he is at liberty to file substantive OA.

With these observations & directions, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul